

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.413/94

Tuesday this the 22nd day of March, 1994.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.Damodaran Pillai,
S/o. Kesava Pillai,
Aged 30 years, Arackal House, Chankankary P.O
(Extra Departmental Delivery Agent No.II,
Chankankary P.O) .. Applicant

By Advocate Mr.M.R.Rajendran Nair

vs.

1. The Assistant Superintendent of Post Offices,
Tiruvalla Sub Division, Tiruvalla.
2. The Employment Officer, Alapuzha.
3. Union of India, represented by Secretary to
Government, Department of Posts, New Delhi. .. Respondents

By Advocate Mr.Unnikrishnan rep. SCGSC

ORDER

CHETTUR SANKARAN NAIR(J),VICE CHAIRMAN:

Applicant seeks a declaration that he is eligible to be considered for appointment as Extra Departmental Delivery Agent No.II,Chankankary P.O. He claims weightage for past service.

2. We had occasion to notice in O.A.367/94 a tendency on the part of Extra Departmental Agents or aspirants for that post, to move this Tribunal in the first instance as if the Tribunal is the appointing authority. At least in the first instance aggrieved person must take his grievances to the departmental authorities. We find that the Chief Post Master General, Kerala Circle has issued certain guidelines governing the matter of appointment of Extra Departmental Agents. A copy of the instructions produced(No.Vig/1-4/88 dated 1.2.94) before us reads as follows:

"In respect of others, the following instructions are issued to regulate the ED selection in Kerala Circle:-

- (i) In order to get weightage in the selection, a candidate

should have rendered service on a provisional basis in an identical post previously;

(ii) Provisional service in a post different from the one for which selection is made will not be counted. For instance, for selection of EDBPM, provisional service as EDDA, EDMC or any other ED post will not be counted;

(iii) Service rendered as substitute in place of EDAs or in place of Postmen/Group-D on leave will not be counted.

(iv) For the eligible provisional service, weightage as given below will be added to the marks secured in the Matriculation or equivalent examination. In case of posts for which 8th standard is the prescribed qualification and there are no candidates with Matriculation qualification to be preferred, the selection may be on the basis of the weightage given for post provisional service to the candidates having 8th standard qualification and satisfying other conditions:

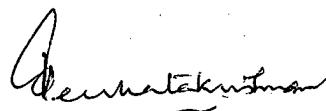
(a)	For provisional service of 2 to 3 years ..	10 marks
(b)	For provisional service of one year or more but less than 2 years. ..	5 marks
(c)	For provisional service of less than 1 year ..	No marks are to be given but if there are two or more candidates who stand on equal footing, preference may be given to the candidate having such service.

3. Applicant may move the Chief Post Master General, within ten days from today, if he has any claim for appointment as Extra Departmental Delivery Agent No.II, Chankankary P.O. The said Chief Post Master General shall consider the matter with notice to other candidates who may be affected by the decision to be taken. Appointment, if any made, will be subject to the decision of the Chief Post Master General on the representation to be made by the applicant.

4. However, if selection is yet to be made, it is upto the Chief Post Master General to consider whether the selection should await the decision on the representation to be made.

5. Application is disposed of with the aforesaid directions. No costs.

Dated the 22nd March, 1994.



P.V.VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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